

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1710  
ANSWERED ON:02.08.2000  
INDIA'S CLAIM FOR SUBMERGED LAND  
VILAS BABURAO MUTTEMWAR

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether the country is likely to stake claim before the UN convention of the Law of the Sea for its land submerged in the sea ;
- (b) if so, the details thereof; and
- (c) the benefits likely to accrue as a result thereof ?

**Answer**

THE MINISTER OF STATE FOR EXTERNAL AFFAIRS [SHRI AJIT KUMAR PANJA]

- (a) In terms of the United Nations Convention on the Law of the Sea, to which India is a party, the coastal states are expected to delineate the outer limits of the continental shelf beyond 200 nautical miles and file claims before the Commission on the Limits of the Continental Shelf.
- (b) Such a claim is to be submitted with supporting scientific and technical data including details on the baselines which are necessary for measurement purposes.
- (c) Benefits to India are expected to include exploration and exploitation of marine resources beyond its Exclusive Economic Zone.